



**ADVOCATE GENERAL : TRIPURA**

High Court of Tripura,  
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**29/09/2021**

**ORDER**

Seen the letter dated 26/09/2021 sent by Shri Yashraj Singh, mailed to my office on 27/09/2021.

The 5 (five) sentences attributed to the Chief Minister, Tripura is, as per assertion of the writer of the Letter Shri Singh, taken out of a speech allegedly made by the Chief Minister, Tripura. Such isolated remarks chosen conveniently without the circumstances and context having been pleaded, lest proved, no case for grant of sanction is made out.

Hence, request for sanction is not adhered to.

*(Siddhartha Shankar Dey)*